

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 46 of 2020

IN THE MATTER OF:

M/s. Symbol Vinimay Pvt. Ltd.

...Appellant

Vs.

Champa Impex Pvt. Ltd.

...Respondent

Present: For Appellant: - Ms. Shruti Agarwal and Mr. Saurabh Chaudhary, Advocates.

O R D E R

10.01.2020— Learned counsel for the Appellant submits that without any evidence, the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata accepted that there is no debt payable in fact and thereby rejected the application under Section 7 of the 'I&B Code'.

Let notice be issued on Respondent by speed post. Requisites along with process fee be filed by 13th January, 2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Post the case 'for admission (after notice)' on 12th February, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g